

**GOVERNMENT OF INDIA  
CORPORATE AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6964  
ANSWERED ON:08.05.2015  
DELHI AND DISTRICT CRICKET ASSOCIATION  
Azad Shri Kirti (JHA)

**Will the Minister of CORPORATE AFFAIRS be pleased to state:**

(a) whether the Government had ordered a probe/inspection of accounts of the Delhi and District Cricket Association (DDCA) under section 209(A) of the Companies Act, 1956 and if so, the corrupt practices reported under the said probe/inspection along with the reaction of the Government thereto;

(b) whether the Government has taken any action against the auditor who reportedly passed sham accounts every year, if so, the details thereof and if not, the reasons therefor along with the time by which action is likely to be taken against the said auditor;

(c) whether the Government has directed the Registrar of Companies (RoC), Delhi to initiate legal action against the DDCA for non-compliance of the various provisions of the Companies Act, 1956 highlighted in the said probe/inspection report and if so, the details thereof along with the action taken/being taken by the RoC, Delhi so far in this regard;

(d) whether the RoC has compounded the applications of only a handful office bearers while the key management personnel are yet to be prosecuted, if so, the details thereof along with the time by which personnel including the then President are likely to be prosecuted under Section 5G and H of the Companies Act;

(e) whether further complaints of malfeasance, maladministration manipulation of records, irregularities, corruption in DDCA have come to the notice of the Government through Internal Audit Report and Internal Inquiry Report and if so, the details thereof along with the action taken/being taken by the Government in such complaints so far; and

(f) the other corrective steps taken/being taken by the Government in this regard?

**Answer**

THE MINISTER OF STATE FOR FINANCE (SHRI JAYANT SINHA)

(a) to (d): The Ministry had ordered inspection, u/s 209A of the Companies Act, 1956, of the books of account and other records of DDCA on 28.09.2012. The inspection report indicated violations of sections 36, 150, 166/210, 209(1), 209(3)(b), 211 read with Schedule VI, 217(3), 285, 299, 303, 309, 314 and 211(3A)/(3C) of the Companies Act, 1956 read with Accounting Standards- 5, 15, 18, 19, 22 and 29. All the offences were compoundable in nature and the Company and officers in default have compounded the same before the Hon'ble Company Law Board.

Prosecution for non-compliance of the provisions of section 227, read with section 233 of the aforementioned Act, has been filed against the auditor and a complaint lodged with the Institute of Chartered Accountants of India.

(e) On complaints received in this regard, the Ministry has ordered inspection under Section 206 of the Companies Act, 2013.

(f) Relevant information from the inspection report u/s 209A of Companies Act, 1956 has been shared with the Income Tax Department, the Ministry of Urban Development and the Ministry of Youth Affairs and Sports.